

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 138**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd. .... Petitioner/Applicant  
v.  
Value Infratech India Pvt. Ltd. .... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (IBC) in Liq**

**Order delivered on 11.07.2022**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (J)**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

For the Applicant : Ms. Aditi Aggarwal, Adv.  
For the Financial Creditor : Ms. Chaitanya Bansal, Proxy Counsel  
For the IRP : Mr. Rishabh Jain, Adv.

**ORDER**

**IA-2979/2022**

The Report filed in IA-2979/2022 is hereby taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

**CA-526/2019, CA-827/2020, CA-1898/2020, 2634/2022**

Ld. Counsel for the Applicant is directed to serve the copy of IAs to the Respondent.

List the matter before regular bench on 12.08.2022.



**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**



**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**